

compose.kerala.gov.in
egazette.kerala.gov.in
printing.kerala.gov.in



Regn.No. KERBIL/2012/45073
dated 2012-09-05 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

ചൊവ്വ, 2022 ഫെബ്രുവരി 15
Tuesday, 15th February 2022

1197 കുംഭം 3
3rd Kumbham 1197

1943 മാഘം 26
26th Magha 1943

വാല്യം 11
Vol. XI

നമ്പർ } 7
No. }

Part III

Commissionerate of Land Revenue

©
കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-10661/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that PG Sudhadevi PG ,w/o K Mana , Manya House ,Ullodi ,Bela village, Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Kunhikrishna PG ,S/O Bhattya Master ,7/35 ,Krishna kripa ,P M S road ,Nullipady ,Kasaragod who expired on 19-03-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhikrishna PG. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vijayalakshmi PGK	Daughter	67
2	PG Sudhadevi	Daughter	64
3	Mukthalatha	Daughter	61
4	Anitha PG	Daughter	52
5	Harshitha (D/O deceased daughter Suryakala PG)	Grand Daughter	21
6	Akhilesh K(D/O deceased daughter Shanthi PG)	Grand Son	20

No: C2-10662/2021

21-01-2022

Notice is hereby given to all to whom it may be concern that PG Sudhadevi W/O K Mana Manya House Ullodi Bela village Kasaragod, Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Devaki W/O PG Kunhikrishna Krishna Nivas Near chamundeshwari Prasanna Nullipady Kasaragod who expired on 14-09-2011 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Devaki. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vijayalakshmi PGK	Daughter	67
2	PG Sudhadevi	Daughter	64
3	Mukthalatha	Daughter	61
4	Anitha PG	Daughter	52
5	Harshitha (D/O deceased daughter Suryakala PG)	Grand Daughter	21
6	Akhilesh K(D/O deceased daughter Shanthi PG)	Grand Son	20

No: C2-23349/2019

14-01-2022

Notice is hereby given to all to whom it may be concern that Bindu K D/O (L) Raghavan Bavikkara House Bovikana m Muliya P.O, Muliya Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Raghavan K S/O Raman Nair Bavikkara House Bovikkanam Muliya P.O who expired on 15-10-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Raghavan K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Radha K	Wife	58
2	Bindu K	Daughter	39
3	Beena K	Daughter	35
4	Vipin K	Son	30

No: C2-11983/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Ramesha M S/O Venkataramana ,Muliparamba House,P.O.Ullody , Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Venkataramana M S/O(L) Guruva ,Muliparamba House ,P.O Ullody,Bela vilage who expired on 13-02-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Venkataramana M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Chomaru	Wife	74
2	Sathish .M	Son	48
3	Prakasha.M	Son	45
4	Ramesha.M	Son	43
5	Manikanta.M	Son	41
6	Sudha.M	Daughter	39

No: C2-3104/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that K M Ahammad Badarudheen S/O (L) Mohammed Kunhi K,Kadavath House,Ceramics Road,Thalangara Village, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late M Sabitha D/O S Muhammed ,House NO.24/111,Ceramics Road,Thalangara Village who expired on 28-10-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M Sabitha . that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K M Ahammad Badrudheen	Son	54
2	Musthafa Muneer	Son	53
3	K Fathimath Rumaiza	Daughter	48

No: C2-22226/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that A Vasu S/O Appu Vaider ,Chennikara (H),Nullippady ,Kasaragod P.O, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Kamala W/O Appu Vaider 17/366 Chennikkara ,Nullippady ,Kasaragod P.O who expired on 14-03-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kamala. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not Alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sasikala	Daughter	55
2	A Vasu	Son	53
3	Pushpa K	Daughter	51
4	Ramani	Daughter	45
5	Jayashree K	Daughter	39
6	Unnikrishnan(S/O Deceased Daughter Vimala)	Grand Son	32

No: C2-21089/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that K A Muhammed Manaf S/O Muhammed Aboobacker AL-Safa Manzil , Kalanad , Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Mohammed Aboobacker S/O Mohammed Al-Safa Manzil Kalanad ,Kalanad P.O Kasaragod who expired on 22-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Aboobacker. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Hafsa	Wife	55
2	Fathimath Shemeema	Daughter	38
3	K A Muhammed Manaf	Son	36
4	Fathimath Sajida	Daughter	33
5	Fathimath Fayiza K.A	Daughter	30

No: C2-765/2022

14-01-2022

Notice is hereby given to all to whom it may be concern that Kalyani C W/O Vasanthan K ,Beembungal Veedu, Bedack a P.O Chengala Via , Bedadukka Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late C Theyi W/O C Raman Beembungal Veedu ,Beembungal Bedadaka P.O who expired on 05-05-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C Theyi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kalyani C	Daughter	59
2	Geetha C	Daughter	54
3	Rohini	Daughter	50

No: C2-22224/2021

12-01-2022

Notice is hereby given to all to whom it may be concern that Prashantha K S S/o K Sundar Rao,Vidya Nagar,Nullipady,Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Sundar Rao S/o Somuji Rao,7/83,Vidya Nilaya,Nullipady,Kasaragod PO,Kasaragod,Kerala who expired on 01-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Sundar Rao. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Premakumari	Wife	73
2	Prashantha K S	Son	54
3	Kirana Chandra K S	Son	52
4	Shalini K S	Daughter	50
5	Kishor Kumar K S	Son	48

No: C2-20888/2021

28-01-2022

Notice is hereby given to all to whom it may be concern that Soudabi A M W/o Abdul Rahman,Arafa Road,Anangoor VTC,Kasaragod, Kasaragod Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Abdul Rahiman Kunnil Abdulla S/o Abdulla,R/at Arafa Road,Anangoor,Kasaragod who expired on 20-07-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdul Rahiman Kunnil Abdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant . No more Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Soudabi A M	Wife	52
2	Aneesa Siddiq	Daughter	34
3	Mohammed Afthab	Son	31
4	Anas Abdulla	Son	28



Kasaragod District

Kasaragod Taluk

NOTICE

No: C1-16115/2021

02-02-2022

Notice is hereby given to all to whom it may be concern that Girija O S W/O Sasidharan P ,Dhanya Nivas ,Shanthi Nagar ,Karadka ,Kasaragod, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Shashidharan P S/O P K Padmanabhan 14,373 Dhanya Nivas Santhi Nagar Karadka P.O Karadka who expired on 21-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Shashidharan P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Girija O.S	Wife	67
2	Dhanya Sasidharan	Daughter	39
3	Divya Siju	Daughter	37

No: C1-176/2022

12-01-2022

Notice is hereby given to all to whom it may be concern that Zareena V W/O Sayad Abdul Khader Atakoya Thangal,Karakkad House,Adhur P.O, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General Purpose in respect of the legal heirs of late Sayad Abdul Khader Atakoya Thangal S/O Ibrahim Pookkoya Thangal,Karakkad House Adoor Kasaragod who expired on 01-09-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sayad Abdul Khader Atakoya Thangal. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Minor(s) is/are under the protection of Sl.No 7 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
-------	-------------------------	--------------------------------	-----



1	Zareena.V	Wife	46
2	Sayed Muhammed A.K	Son	30
3	Fathimath Sajida A.K	Daughter	26
4	Sayyed Sanjeed Salman.A.K	Son	21
5	Khadeejath Sabida	Daughter	20
6	Mariyam Aseena A.K.S	Daughter	18
7	Sayid Kareem Nihal Salih.A	Son	13

No: C1-280/2022

21-01-2022

Notice is hereby given to all to whom it may be concern that Missiriya M D/o (L) Mohammad Kunhi Puthiyapura House P O Mayipady , Shiribagilu, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammad Kunhi S/o Ismail 1/64 New House Maippady, Kasaragod who expired on 19-02-2011 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammad Kunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not Alive Minor(s) is/are under the protection of Sl.No 11 in the below list.

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Khadeeja	Wife	66
2	Asiyamma M	Daughter	48
3	Mariyamma	Daughter	47
4	Ismail M K	Son	46
5	Ibrahim M	Son	45
6	Abbas Mohammed Kunhi	Son	43
7	Shafee M	Son	41
8	Samsuddin M	Son	40
9	Sulaiman M	Son	38
10	Missiriya M	Daughter	37
11	Fathimath Zuhara N M	Daughter in law	31
12	Mohammed Rizwan R M	Grand Son	6
13	Abdulla Razeen RM	Grand Son	5
14	Zaimudheen K M	Grand Son	2

No: C1-21752/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Ganesha K S/O Kavu , Kera house, Neerchal, Kasaragod , Neerchal Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce



before General purpose in respect of the legal heirs of late Kavu S/O Kuntikana, Kera house, Neerchal, P O Kuntikana , Kasaragod who expired on 21-03-1999 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kavu. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Minor(s) is/are under the protection of Sl.No 16 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sarojini	Daughter	49
2	Jayanthi	Daughter	48
3	Sanjeeva K	Son	41
4	Yashoda	Daughter	39
5	Savitha K	Daughter	38
6	Krishna K	Son	33
7	Ganesha K	Son	32
8	Prameela K	Daughter	29
9	Sujatha (W/O Deceased son Ramakrishna)	Daughter in law	43
10	Mallika K (D/O Deceased son Ramakrishna)	Grand Daughter	24
11	Ranjith K (S/O Deceased son Ramakrishna)	Grand Son	24
12	Ranjini K (D/O Deceased son Ramakrishna)	Grand Daughter	21
13	Ranjitha K (D/O Deceased son Ramakrishna)	Grand Daughter	18
14	Rajesh K (S/O Deceased son Ramakrishna)	Grand Son	16
15	Rashmitha K (D/O Deceased son Ramakrishna)	Grand Daughter	15
16	Rakshith K (S/O Deceased son Ramakrishna)	Grand Son	12

No: C1-21155/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Ibrahim A S/O Abdul Rahiman N A, Alangol house, Nekraje P O, Kasaragod, Padi Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Abdul Rahiman N A Alangol house, Nekraje P O, Kasaragod who expired on 22-06-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Abdul Rahiman N A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mariyamma	Wife	72
2	Abdul Basheer	Son	55
3	Beefathima	Daughter	51
4	Mohammed Kunhi A	Son	42
5	Ismail	Son	40
6	Kadeeja	Daughter	39
7	Ibrahim A	Son	34
8	Ayishath Haseena N A	Daughter	31
9	Ashkar Ali	Son	23

No: C1-13408/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Janaki W/O Bhaskaran P C , Ugraniyadukam House , Karadka , Mulleria P O, Adhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Bhaskaran P C S/O Chaniyappa, Ugraniyadukam House , Karadka , Mulleria P O who expired on 23-03-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Bhaskaran P C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Janaki	Wife	52
2	Manjushree B	Daughter	34
3	Manjunath P B	Son	32

No: C1-13890/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Fathimath Zuhara N M W/O Reyaz Mohammed Kunhi, Puthiya pura, Maipady P O, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Reyaz Mohammed Kunhi Puthiya pura, Maipady P O , Shiribagilu , Kasaragod who expired on 03-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Reyaz Mohammed Kunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Mother alive Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala



Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Fathimath Zuhara N M	Wife	31
2	Mohammed Rizwan R M	Son	6
3	Abdulla Razeen R M	Son	4
4	Zaimudheen R M	Son	1
5	Khadeeja	Mother	66

No: C1-21776/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Jameela C K W/O Mohammed Kunhi P, Kollya house , Patla P O, Madhur, Madhur Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Mohammed Kunhi P S/O Abdul Khader, Master Manzil, Kollya , Patla P O, Kasaragod who expired on 31-03-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Mohammed Kunhi P. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jameela C K	Wife	66
2	Abdul Razak	Son	54
3	Moideenkunhi Patla Mohammedkunhi	Son	48

No: C1-21758/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Abbas Parakatta Muhammad S/O Muhammad Haji , Noor Mahal , Parakatta, Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Muhammad Haji , s/o Abbas, Noor Mahal , Parakatta, Ramdas Nagar who expired on 12-08-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Muhammad Haji , . that it is proposed to issue a legal heirship certificate according to this to the applicant . notalive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Abdul Hameed	Son	76
2	Abbas Parakatta Muhammad	Son	68
3	Amina	Daughter	68
4	Avvabi	Daughter	59

No: C1-21758/2021

13-01-2022

Notice is hereby given to all to whom it may be concern that Abbas Parakatta Muhammad S/O Muhammad Haji , Noor Mahal , Parakatta, , Kudlu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Muhammad Haji S/O Abbas, Noor Mahal , Parakatta, Ramdas Nagar, Kasaragod P O who expired on 12-08-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Muhammad Haji . that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Abdul Hameed	Son	76
2	Abbas Parakatta Muhammad	Son	68
3	Amina	Daughter	68
4	Avvabi	Daughter	59



Kasaragod District

Kasaragod Taluk

NOTICE

No: C2-21061/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Abdul Sameeh A B S/O A B Jamaluddeen , Machinadukkam House , Paravanadukkam P O , Chemmanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late A B Jamaluddeen S/O Abbas Kutty, Machinadukkam House , Paravanadukkam P O ,Kasaragod who expired on 31-07-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A B Jamaluddeen. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M B Beefathima (First wife)	Wife	66
2	Asiya (second wife)	Wife	41
3	Mohammed Shihab A B (son in first wife)	Son	40
4	Noufal A B (son in first wife)	Son	37
5	Abdul Sameeh A B (son in first wife)	Son	30
6	Ankutti Balappill Fathima (daughter in second wife)	Daughter	17

No: C1-21080/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Sripathi Bhat K S/O K Subrahmanya Bhat , Kottanguli, Matadamoole P O Movvar ,Kumbadaje, Kumbadaje Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K Subrahmanya Bhat S/O Ramappa Bhat , Matadamoole House , P O Movvar who expired on 26-07-2000 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Subrahmanya Bhat . that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Saraswathi (W/O Deceased son in first wife - Achutha Bhat)	Daughter in law	72
2	Balasubrahmanya Bhat (S/O Deceased son in first wife - Achutha Bhat)	Grand Son	52
3	Shyamala S Bhat (D/O Deceased son in first wife -Achutha Bhat)	Grand Daughter	48
4	Sudha (D/O Deceased son in first wife -Achutha Bhat)	Grand Daughter	40
5	Sripathi Bhat K (Son in second wife)	Son	65
6	Susheela N (daughter in second wife)	Daughter in law	62
7	Anasuya (daughter in second wife)	Daughter in law	59

No: C2-21086/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Mariyam W/O K V Moideen Kunhi Moulavi , Shareef manzil , Melparamba , Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late K V Moideen Kunhi Moulavi S/O Ahammed Moulavi , Melparamba who expired on 28-03-1997 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V Moideen Kunhi Moulavi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mariyam	Wife	60
2	Ahmad Shareef Kizhur Varavankara	Son	43
3	Mohammed Ashraf K V	Son	40
4	Sharafuddeen K V	Son	37
5	Musthafa Junaid K V	Son	35
6	Ayisha Sajida K V	Daughter	33
7	SA Auddeen K V	Son	32
8	Sumayyath Shahida K V	Daughter	30
9	Abdul Khader Zakkuyuddeen K V	Son	29
10	Fathimath Sabira K V	Daughter	24

No: C2-21090/2021

22-12-2021



Notice is hereby given to all to whom it may be concern that Abdul Rahim K A S/O Abdulla Kolambakal, P O Chemnad , Kalanad, Kalanadu Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Khadeejabi S/O K A Abdulla Kolambakal, Chemnad P O Kasaragod who expired on 31-07-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Khadeejabi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Beefathima	Daughter	72
2	Abdul Sathar K A	Son	70
3	Abdul Rahim K A	Son	65
4	Phatima (W/O Deceased son Ismail K A)	Daughter in law	65
5	Abdul Jafar K A (S/O Deceased son Ismail K A)	Grand Son	46
6	Mohamed Jousheer K I (S/O Deceased son Ismail K A)	Grand Son	38

No: C2-21138/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Aysha W/O Abdul Raheem, Sanah Cottage Crescent road , Thalankara, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Maimoonabi W/O Mohammed Kunhi A M, Gazzali nagar , P O Thalankara who expired on 26-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Maimoonabi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammed Kunhi A M	Husband	83
2	Manzoor M	Son	56
3	Fareeda	Daughter	52
4	Aysha	Daughter	48
5	Jubairiya M	Daughter	40
6	Raseena M	Daughter	39
7	Thahira M	Daughter	37



No: C2-21143/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Mohammed Ibrahim Mahamood S/O Mahamood Darunnajat h Ceramics road near railway station Theruvath, Kasaragod, Thalankara Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Zuhra Ibrahim W/O Mohammed Ibrahim Mahamood , Darunnajath Ceramics road near railway station Theruvath, Kasaragod who expired on 03-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Zuhra Ibrahim . that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohammed Ibrahim Mahamood	Husband	59
2	Fathimath Ifraza Zuaiba	Daughter	25
3	Nafeesath Zaeema	Daughter	21
4	Aysha Zahwah	Daughter	18
5	Nafeesa	Mother	66

No: C2-21273/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Udaya Kumar B S/O Bamba Maniyani , V M Nagar Bela house , Bela , Kasaragod, Bela Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General purpose in respect of the legal heirs of late Bamba Maniyani S/O Appu Maniyani , V M Nagar Bela house , Bela , Kasaragod who expired on 15-01-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Bamba Maniyani. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Saraswathi	Wife	77
2	Appu Kunhi	Son	58
3	Shivarama	Son	48
4	Radha Krishnan	Son	36



5	Udaya Kumar	Son	37
6	Rajeevi	Daughter	54
7	Sharada	Daughter	52
8	Anuradha	Daughter	43
9	Pushpa B	Daughter	42
10	Sunitha B	Daughter	38

No: C2-21286/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Ravi Kumar P S/O P Kunhiraman Nair, Kalichamaram House, Paramba , Thekkil, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late P Kunhiraman Nair S/O Kunhambu Nair , Kalichamaram House, Paramba , Thekkil who expired on 11-05-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P Kunhiraman Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vinod Kumar P	Son	45
2	Suja	Daughter	42
3	Ravi Kumar P	Son	40
4	Sunil Kumar P	Son	39

No: C2-21285/2021

22-12-2021

Notice is hereby given to all to whom it may be concern that Shameer P S/O Ibrahim , Madathil (H) , Thekkil , Kasaragod, Thekkil Village, Kasaragod Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before general purpose in respect of the legal heirs of late Ibrahim S/O Mohammed Kunhi , Madathil (H) , Thekkil Ferry , Kasaragod who expired on 18-08-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Ibrahim. that it is proposed to issue a legal heirship certificate according to this to the applicant . Not alive Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kasaragod within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
-------	-------------------------	--------------------------------	-----



1	Beefathima	Wife	68
2	Abdul Basheer K M	Son	45
3	Sajuddeen M	Son	42
4	Kabeer K M	Son	38
5	Shameer P	Son	35
6	Ayishath Shabana K M	Daughter	33



ERRATUM NOTICE**NO:C2-3698/2021**

15.02.2022

Kerala Gazette no.22 dated 01/06/2021 part 3 Commissionerate of Land Revenue page No.286 SI No.15 bearing the above file number.

The name of husband of late Belthamma is wrongly mentioned as (L) Malinga Malingan, which may be kindly read as (L) Narayana maniyani and name of one of the legal heirs Kunhamma is wrongly mentioned as Kunjamma (Sl.No.1), may be kindly read as Kunhamma, related to the legal heirs of Late Belthamma W/o (L) Narayana Maniyani, Kudungila House, P O Yethadka, Kumbadaje Group Village, who expired on 12-11-2008. All other details remain the same.

sd/-

Taluk Office, Kasaragod

Tahsildar



ERRATUM NOTICE**No. C2-6148/2021**

15.02.2022

Kerala Gazette no.28 dated 13/07/2021 part 3 Commissionerate of Land Revenue page no.313 Sl.No.7 bearing the above file number.

The name of one of the legal heirs of late Mohammed Kunhi K A is wrongly mentioned as Aysath Jaseela K M CSI No.3, which may be kindly read as Ayshath Jaseela K M and name of Ahamad Shahad M is wrongly mentioned as Ahmad Shahad M which may be kindly read as Ahamad Shahad M related to the legal heirs of Late Mohammed Kunhi K A, S/o Ahmed, Pachakkad House, Kollambady, Kasaragod group Village, who expired on 16/06/2017. All other details remain the same.

sd/-

Taluk Office, Kasaragod

Tahsildar



ERRATUM NOTICE**NO:C1-7856/2021****15.02.2022**

Kerala Gazette no.36 dated 14/09/2021, Vol. 10 part 3 Commissionerate of Land Revenue page No.383 SI No.11 bearing the above file number.

The age of one of the legal heirs of late Moideen P A S/o Abdulla, Paraketta House, R D Nagar, Kudlu Group Village, who expired on 08-07-2018, namely, Bibi (W/o Moideen P A) is wrongly mentioned as 50 which may be kindly read as 58. All other details remain the same.

sd/-

Taluk Office, Kasaragod

Tahsildar

